were offered to this country but were not utilised?

SHRI HUMAYUN KABIR; Among the scholarships, 126 scholarships could not be utilised in the two years, 1961 and 1962, and mainly they were technical scholarships. Qut of the 126 scholarships, 85 could not be availed of because the people who had been selected said at the last moment that they would not go and there was no possibility of selecting anybody else at that late stage. I told the Consultative Committee of Parliament some time ago that we were trying to devise a scheme so that people did not drop out at the last moment.

SHRI M. P. BHARGAVA: May I know whether any scheme has been drawn up whereby more than one candidate could be selected provisionally and in case number one drops out, the scholarship could be offered to number two?.

SHRI HUMAYUN KABIR: That is always done. We always keep a reserve list but when the man informs the day before the ship is due to sail, it is impossible for the second man to take the place.

SHRI BHUPESH GUPTA: May I know whether it is a fact that the Patrice Lumumba University of Moscow offered a large number of scholarships in 1960, for the session beginning in the end of 1960, and many of these scholarships were not availed of by the Government and whether all the scholarships that are offered are being accepted by the Government? I want this information.

SHRI HUMAYUN KABIR: This question relates to 1961 and 1962. So far as the first part of the question is concerned that, I think, Sir, is outside the scope of this question. As far as the second part is concerned, in 1961 and 1962, as far as I recollect, almost all the scholarships offered by the Friendship University were utilised. *215. [The questioner (Shri Surjit Singh Atwal) was absent. For answer, vide col. 1741 infra]

*216. [The questioner (Shri R. N. Kakati) was absent. For answer, vide col. 1741 infra.]

CINEMA HOUSE IN SABZI MANDI, DELHI

•217. DR. GOPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that permission has been granted for the construction and running of a cinema house in the vicinity of a girls' school and a Sikh temple in Sabzi Mandi Delhi;

(b) if so, whether this permission is in accordance with law; and

(cj whether Government are aware of strong public feelings against a cinema house being run in this vicinity?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVTS): (a) and (b) Permission was granted in November 1960 to construct a permanent cinema house at G. T. Road in accordance with the rules then in force.

(c) Some representations were re ceived in June-July 1962 and they were considered.

DR. GOPAL SINGH: What consideration was given to the reprtsenta-tion that was received by the Home ' Ministry from the Gurdwara Praban-dhak Committee of Delhi?

SHRI LAL BAHADUR; When the representations were received, they were sent to the Chief Commissioner for being looked into with a view to removing all difficulties which came in the way of the educational institutions whi>h arr- established there. I was informed later on that a satisfactory solution was found out and both the Chief Commissioner and the authorities of the institution were satisfied. Later on, Sir, only very recently. I have received another

representation. We have not been able to do anything further in the matter.

SHRI A. M. TARIO: Is it a fact tfcat very recently another licence for building a cinema house was given to one gentleman in Green Park ion Mehrauli Road and that too just near a school building? If so, what is the policy of the Home Ministry in this respect? Is it not against allowing this sort of cinema houses near schools 1 or Hindu, Muslim or Sikh temples?

SHRI LAL BAHADUR: Sir, I entirely agree with the hon. Member that we should not allow cinema houses to come up at such places. especially near educational institutions. In regard to this particular question, this is a - very old case and the land was allotted some time in 1959 and the person concerned had already spent over Rs. 30,000 when the matter -^as brought to our notice. In the circumstances, a special decision had to be taken.

Τ. S. AVINASHILINGAM SHRI CHETTIAR: Is there no rule that cinema houses should not be situated near schools? Unless it is incorporated in the rules, it happens that these observations cease to have any value.

SHRI LAL BAHADUR: There are some rules and there is a distance limit, fixed also. I do not know it exactly; it is about 660 yards . .

Shri T. S. AVINASHILINGAM CHETTIAR: Feet.

SHRI LAL BAHADUR: I personally do not entirely agree with this distance. I think it is yards.

Shri T. S. AVINASHILINGAM CHETTIAR: Feet.

SHRI LAL BAHADUR: Anyhow, that is not enough but these are the rules as far as I can say, of the Corporation or the NDMC and other local bodies. Still, I am prepared to look into this not this particular case but into the whole thing.

SHRI M. P. BHARGAVA: May I know whether the hon. Minister is

Chief Commissioner not to grant permission for building cinemas anywhere within half a mile of educational institutions?

to Questions

MR. CHAIRMAN: He has said that he is considering the whole thing.

SHRI LAL" BAHADUR: I shall look into it.

SHRI B. K. P. SINHA: I can understand the reasonableness of the rule prohibiting the establishment of cinema houses near educational institutions but what is the ground for prohibiting the establishment of cinema houses near temples, etc.? If this rule is strictly enforced, since Hindu temples we find in every second House no cinema house can be established.

SHRI LAL BAHADUR: Sir, I fully sympathise with the hon. Member but, as I said, this matter will have to be looked into further. My point is that we should avoid establishing cinema houses near temples and religious places but if there are strict rules through which it is seen to it that no disturbance is created to these institutions, we will have to take a different view but we must look into the rules and be as strict as possible.

SHRI LOKANATH MISRA: May I know the name of the applicant for this cinema licence and was there any particular reason for giving the licence near about a school? I want to know the name.

MR. CHAIRMAN: Interest in names is not really very healthy.

SHRI LOKANATH MISRA: No, Sir. It is very necessary.

SHRI A. B. VAJPAYEE: May I know if the hon. Minister . .

SHRI LOKANATH MISRA: What about the answer, Sir?

MR. CHAIRMAN: Does the Minister wish to give the name?

SHRI LAL BAHADUR: If the hon. Member is interested in the name it

SHRI ARJUN ARORA: He is a member of the Swatantra Party.

SHRI A. B. VAJPAYEE: May I know if the hon. Minister is aware that the number of cinema houses is very inadequate in Delhi and when one goes to a cinema house, he finds the house full and may I know whether this position will also be taken into consideration while deciding about the rules?

MR. CHAIRMAN: I think all aspects will be considered.

SHRI LAL BAHADUR: If Shri Vajpayee and Shri B. K. P. Sinha will sit together, they might send their suggestions.

SHRI M. RUTHNASWAMY: If this particular cinema house has not been built, would it not be possible for the Government to compensate the man for the land?

SHRI A. B. VAJPAYEE: No; it has been built.

SHRI LAL BAHADUR: It has already been built.

दिल्ली में मकान बनाने वाली सोसाइटियों को जमीन का दिया जाना

* ५४. श्री राम सहाय ः क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का इरादा उस जमीन को दिल्ली की मकान बनाने वाली सोसाइटियों को दे देने का है जो उन्होंने दिल्ली में खरीदी थी किन्तु जिसे बाद में सरकार ने एक्वायर कर लिया था; स्रोर

(ख) यदि ऐसा है तो ऐसी कितनी जमीन है ?

ALLOTMENT OF LAND TO HOUSE BUILDING SOCIETIES IN DELHI

•84. SHRI RAM SAHAI; Will the Minister of HOME AFFAIRS be pleased to state:

to Questions

(a) whether Government propose to release to the house building societies in Delhi, the land which was purchased by them in De.hi but was later acquired by Government; and

Ob) if so, what is the area of such land?]

गृह-कार्य मंत्रालय में राज्यमंत्री (श्री प्रार० एम० हजरनवीस): (क) भूमि मकान वनाने वाली सहकारी समितियों को "दिल्ली में भूमि के उच्च-स्तरीय अधिग्रहण, विकास तथा निपटान "की योजना के प्रधीन एलाट की जावेगी, जिसकी मुख्य-मुख्य बातें राज्य सभा में ६ सितम्बर, १९६१ को प्रोफे-सर डा० रघुवीर द्वारा दिये गये तारांकित प्रक्त संख्या ६०५ के उत्तर में सभायटल पर रखे गये विवरण में समाविष्ट हैं।

(ख) ४६६ एकड़।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS) : (a) Land will be allotted to house building cooperative societies whose land is being acquired by Government in accordance with the provisions of the scheme for large scale acquisition, development and disposal of land in Delhi, the main features of which are given in the statement laid on the Table of the House on 6th September, 1961 in reply to Starred Question No. 605 asked by Prof. Dr. Raghu Vira.

(b) 466 acres.]

DIWAN CHAMAN LALL: May I know whether any land is going to be allotted to other house building societies which had not possessed land or had not been fortunate enough to get land?

f [] English translation.

+Transferred from the 24th April, 1963.